

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4829  
ANSWERED ON:27.04.2005  
INVESTIGATION OF CORRUPTION CASES BY CVC  
Singh Shri Prabhunath

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether it is a fact that the Central Vigilance Commission (CVC) has decided to investigate corruption cases itself involving senior Government officials;
- (b) if so, the reasons for taking such a decision;
- (c) whether it is also a fact that CVOs posted in various departments/offices are not achieving the desired results in serious corruption cases; and
- (d) if so, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a) & (b): The Central Vigilance Commission has stated that it has decided that it would invoke sections 8 and 11 of CVC Act, 2003 to conduct an inquiry on its own in such cases where there is undue delay in handling of complaints of serious nature against senior government officials.
- (c): No sir.
- (d): Does not arise.